## GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

# RAJYA SABHA UNSTARRED QUESTION No. 2165 TO BE ANSWERED ON 8th August, 2023

### MEDICAL ADMISSION TO DISABLED PERSONS

### 2165. SHRI RAJMANI PATEL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that the panel formed on medical admission of disabled person have submitted their recommendations to National Medical Commission(NMC);
- (b) if so, the details thereof;
- (c) whether NMC has opposed and restricted this requirements for locomotors disabilities suggesting that wheelchair bound people or those using two crutches be disqualified; and
- (d) if so, the reasons for such unnecessary requirements?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) to (d): As per information provided by National Medical Commission (NMC), recommendations of the committee on reservations for persons with disability (PwD) have been submitted and NMC has included these recommendations in the Competency Based Medical Education Regulation, 2023. The regulations provide for admission of persons with disabilities (PwD) including those with locomotor disabilities, in medical courses as per the following disability range:-

Persons with less than 40% disability are eligible for admission to medical course, but are not eligible for reservation for PwD quota. Persons with 40% to 80% disability are eligible for admission to medical course under PwD quota;

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